

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 75130 of 2017

(Arising out of Order-in-Appeal No. 48/HAL/2016 dated 24.10.2016 passed by Commissioner of CGST & Central Excise (Appeal-I), Kolkata.

M/s Skipper Limited,

(Formerly M/s Skipper Steel Ltd.,) NH-6, Village- Jangalpour,
P.O.- Andul Mouri, Howrah-711302.)

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Kolkata,

(169, A.J.C. Bose Road, Bamboo Villa, (4th Floor,), Kolkata-700014.)

...Respondent

**..
APPEARANCE :**

Shri Aditya Dutta, Advocate for the Appellant

Shri P. Das, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER No...75267/2025

DATE OF HEARING : 07.02.2025

DATE OF DECISION : 07.02.2025

PER R. Muralidhar :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Sd/-
(K. Anpazhakan)
Member (Technical)

Tushar Kr.